

Open Court:

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1312 of 1994

Dated: 26.9.1994

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J.S. Dhaliwal, J.M.

Jagannath son of Sri Jaggu Pal
aged about 30 years, Contingency
Paid Farrash, Allahabad Kutchchery
Post Office, Allahabad Applicant.
(By Advocate Sri K.P. Srivastava)

VERSUS

1. Union of India, through the
Secretary (Post) Ministry of
Communication, Government of India,
New Delhi.
2. The P.M.G. Allahabad,
211001.
3. The Sr. Bupdt. of Post Offices
Allahabad ... Respondents.

O R D E R

(By Hon. Mr. S. Das Gupta, A.M.)
Heard Sri K.P. Srivastava, learned counsel

for the applicant on admission. The petitioner's
case is that he has been granted temporary status by
the order dated 30.7.1991 (Annexure- A6) w.e.f.

29.11.1989 but so far, he has not been regularised
in service despite of availability of vacancies.

The applicant has not shown us any ruling under
which the casual employees having attained temporary
status shall be regularised within ^a specific period.

It is also not the case of the applicant that any of

W.L.

his juniors have been regularised in service in preference to the applicant. In view of this, we do not find any cause of action in this case. However, it appears that the applicant having put in substantial period of service as casual employee with temporary status, has submitted a representation to the respondents for regularisation of his service. A copy of the undated representation is at Annexure-A 7.

2. In the facts and circumstances of the case, we are of the view that it would be just and fair on the part of the respondents to consider the said representation stated to have been submitted by the applicant and dispose it of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The application is disposed of with the above directions in limine.

J. M. A.
Member (J)

W. C.
Member (A)

(n.u.)